BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6452 of 2025

Manish Goel : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application under the Right to Information Act, 2005 ("RTI Act"), which was transferred to the respondent from Department of Personnel & Training on June 17, 2025. The respondent, by a letter dated June 25, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00150) dated June 26, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, in his application, sought the following information:

"I filed one complaint to the Honourable Department of Justice against Securities Appellate Tribunal (Mumbai) Presiding officer mr P.S. Dinesh Kumar.... This complaint was forwarded by the Hon DOJ to your Honourable Department of Personnel & Trailing... That forwarding letter is attached hereby with this RTI.... I request you to kindly provide me current status of my complaint Also, kindly provide copies of all communications, file notings, action taken, report made, enquiry ordered etc with respect to my above mentioned complaint"

- 3. **Reply of the Respondent** –The respondent, in response to the application, informed that the query pertains to CPGRAMS complaint no. DOPAT/P/2025/0000459 and the information may be sought from CPGRAMS. Further, respondent informed that the copy of action history can be accessed by the appellant by logging in CPGRAMS portal with their login credentials.
- 4. **Ground of appeal** The appellant has filed the appeal on the ground that he was refused access to information requested. The appellant, in his appeal, has contended that the respondent was required to

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transfer the application to the relevant department under Section 6(3) of RTI Act if the information is not

available with SEBI and that the respondent has failed comply with the aforementioned provision.

5. I have perused the application and the response provided thereto. I note that appellant, in his appeal, has

requested the instant forum to direct the respondent to transfer his application to concerned public

authority under section 6(3) of the RTI Act. In this regard, I note from the material available on record

that CPGRAMS complaint no. DOPAT/P/2025/0000459 was received by SEBI and that the action taken

on the same can be viewed by logging into CPGRAMS portal. Thus, the requested information pertains

to SEBI and the same can be accessed by the appellant from CPGRAMS portal. In light of the aforesaid,

I find that no further intervention of this forum is warranted.

6. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: July 22, 2025

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT

SECURITIES AND EXCHANGE BOARD OF INDIA